

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2683

ANSWERED ON:12.03.2015

RELAXATION IN PMGSY NORMS

Rajesh Shri M. B.;Tarai Smt. Rita

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government proposes to extend the relaxation norms for providing connectivity to unconnected habitation under Pradhan Mantri Gram Sadak Yojana (PMGSY) with 100 & above population in 18 IAP districts as well as 250 & above in 12 Non-IAP districts of the State:

(b) if so, the details thereof;

(c) whether the Government proposes to provide packages for PMGSY works in IAP districts at prevailing schedule of rate;

(d) if so, the details thereof?

(e) whether the Government proposes any changes in PMGSY to give more freedom to the States; and

(f) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a) & (b) The primary objective of the PMGSY is to provide connectivity, by way of an all-weather road (with necessary culverts and cross-drainage structures), to the eligible unconnected habitations in the rural areas with a population of 500 persons and above (2001 Census) in Plain areas. In respect of Special Category States (i.e. Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, Himachal Pradesh, Jammu & Kashmir and Uttarakhand), the Desert Areas (as identified in the Desert Development Programme), the Tribal (Schedule V) areas and Selected Tribal and Backward Districts (as identified by the Ministry of Home Affairs and Planning Commission) the objective is to connect eligible unconnected habitations with a population of 250 persons and above (Census 2001). For most critical IAP blocks (267 blocks in 88 IAP districts, in 10 States as identified by Ministry of Home Affairs), coverage of unconnected habitations with population of 100 persons and above has been approved.

(c) to (d) As per the PMGSY Guidelines, the State Governments are required to submit Detailed Project Reports (DPRs) to the Ministry for consideration/approval of projects under PMGSY as per the current Schedule of Rate. In case there is any cost escalation due to time over run in executing the sanctioned projects at state level, the same is to be borne by the State Government.

(e) to (f) No Madam. There is no such proposal presently under consideration of this Ministry.